

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2005/608 /A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Moushumi De,
Member, MACT-3,
Kamrup (Metro), Guwahati

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Dated the 19 January, 2023.

Sub: **Child Care Leave.**

Ref:- Your Letter No. MACT No.III/1030 dated 1030 Dated 10.01.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave for 52 days from 01.02.2023 to 24.03.2023** (sufficing 25.03.2023 & 26.03.2023), subject to admissibility of your Child Care Leave as per Rules. Further, you have been asked to hand over charge to the Member, MACT-2, Kamrup(M), Guwahati and in his absence to the District & Sessions Judge, Kamrup(M) before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2005/609-610-611-612/A, dated , 19-01-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, application in prescribed format and along with the birth certificate of the child is sent herewith for your information and necessary action.
2. The District & Sessions Judge, Kamrup(M), Guwahati.
3. The Member, MACT-2, Kamrup(M), Guwahati.
4. ✓ The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)